

From

The District Magistrate,
Una, District Una (H.P.).

To

The Consultant (Judicial),
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
Near India Gate, New Delhi,
Delhi-110001.
Email – judicial-ngt@gov.in

No. 442/DRO/NTLR

Dated 07.03.2024

Sub: - Compliance report in compliance of order dated
04.01.2024 passed by the Hon'ble National Green
Tribunal, New Delhi in M.A. No. 114/2023 in
Original Application No. 882 of 2022 titled as
Sanjeev Kumar versus Deputy Commissioner,
Rupnagar & ors.

Sir,


District Magistrate,
Una, District Una (H.P.)

It is respectfully submitted that the aforesaid M.A. No. 114 of 2023 in Original Application No. 882 of 2022 titled as Sanjeev Kumar versus Deputy Commissioner, Rupnagar & ors. was listed before the Hon'ble National Green Tribunal on 04.01.2024 and the Hon'ble National Green Tribunal had observed that as per the reports submitted by the Deputy Commissioner Una and the Deputy Commissioner Roopnagar, there is disagreement regarding the land in question including its entries in the revenue record and also demarcation with proper boundaries. In the reports there is no mention

as to what are the khasra numbers comprised in the land in question. Entries in revenue record are stated to have been updated but copies of the revenue record have not been filed. The land in question is stated to have been demarcated but copy of the demarcation report has not been filed. On some part of the land encroachments are stated to have been made but measurements of the area encroached upon and names of the encroachers have not been mentioned. No proceedings have been taken for removal of encroachments. The aspect of illegal construction of road in the land in question has not been looked into. The Hon'ble National Green Tribunal vide order dated 04.01.2024 has directed the Deputy Commissioner Una and the Deputy Commissioner Roopnagar to submit their detailed reports along-with copies of relevant records with respect to all the aspects mentioned above. The Hon'ble National Green Tribunal has also directed the Deputy Commissioner Una and the DFO Una to file report regarding the market value of trees illegally cut, the quantity of wood of illegally trees recovered by the Himachal Pradesh Forest Department, auction if any conducted for sale thereof and realization and utilization of sale proceeds of the same. The Hon'ble National Green Tribunal vide aforesaid order dated 05.01.2024 has further directed to file reports on or before 10.03.2024 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The Hon'ble National Green Tribunal vide aforesaid order dated 04.01.2024 has also directed the Deputy Commissioner Una and the Deputy Commissioner Roopnagar to remain present before the Hon'ble Tribunal on 12.03.2024 (physically or through VC) for producing the relevant record and assisting the Hon'ble Tribunal in just and proper adjudication of the questions involved in the case.



District Magistrate,
Una, District Una (H.P.)

It is further submitted that after receiving the aforesaid order dated 04.01.2024 of the Hon'ble National Green Tribunal, a joint meeting was convened on 21st February 2024 at Nikku Nangal under the chairmanship of the undersigned and Deputy Commissioner Rupnagar to address concerns pertaining to the aforesaid order dated 04.01.2024 in the presence of Sub Divisional Magistrate Nangal, District Revenue Officer Rupnagar, District Revenue Officer Una, District Forest Officer Una, District Forest Officer Rupnagar, Tehsildar Nangal, Tehsildar Una, Executive Engineer PWD (B&R), Punjab wherein it was resolved that a joint committee would be established comprising of DROs of Rupnagar and Una, the Tehsildars of Nangal and Una, and the District Forest Officers of Una and Rupnagar. The primary objective of this Committee was to visit site in question, check and report on the Khasra numbers, individual and total area encompassed by the land under scrutiny, and to give ownership and possession status of land in question and submit a report. The copy of minutes of aforesaid meeting dated 21.02.2024 is annexed as **Annexure -A**. In compliance of these directions, the joint committee of Una district comprising of District Revenue Officer Una, Divisional Forest Officer Una and Tehsildar Una visited the spot on 21.02.2024 and submitted joint report dated 05.03.2024 with the following recommendations: -

- 1.) Regarding the variation in the area as pointed out by the Hon'ble National Green Tribunal, the matter was discussed in the joint inspection on 21.02.2024 and it was found that the variation was due to the wrong conversion factor by the Punjab Revenue authorities. The mutation of the land has been attested in favour of 'Makbooja Mehkama Timber Market' on 12.02.1990 vide award number 132/H on 19.10.1954 to the extent of 351 Kanals 10 Marlas, which when converted in acres, comes out to be 33.31

Jabulal

District Magistrate,
Una, District Una (I.S.)

acres. The Punjab revenue authorities accepted the fact that the mutation of the land has been attested in favour of 'Makbooja Mehkama Timber Market' is 351 Kanals 10 Marlas and when is converted into acres, it comes out to be 33.31 acres rather than 44 acres.

- 2.) The demarcation of the spot was conducted in the past by the Punjab Revenue officials in the presence of Tehsildar Una and field revenue staff on 30.06.2023 and latest by 29.08.2023 and it is on the basis of the demarcation conducted by Punjab Revenue Authorities, the boundaries of the land in question was fixed which was subsequently fenced by the H.P. Forest Department, Una but the copy of the demarcation report was not given to the office of Deputy Commissioner Una and the office of District Forest Office, Una. However, the same was perused during the joint inspection on 21.02.2024 and it was found that the demarcation report does not mention the entire Khasra numbers belonging to Makbuza Mehkama Timber Market and only 45 Khasra numbers have been mentioned as compared to total Khasra numbers comprising the land in question. As per orders of the Hon'ble National Green Tribunal, the total Khasra numbers is required to be mentioned in the demarcation report and this direction of Hon'ble NGT to mention the Khasra numbers comprising the land in question was also discussed with the Punjab revenue authorities and it was requested to comply with the direction of Hon'ble NGT. Therefore, the committee of Una district comprising of District Revenue Officer Una, Divisional Forest Officer Una and Tehsildar Una recommends that the Revenue Authorities in Punjab may be asked to specifically mention the Khasra numbers comprising the fenced area.


District Magistrate,
Una, District Una (H.P.)

3.) The Punjab Revenue authorities were requested to demarcate the rest of the land in question in order to find out the encroachments done on the land in the name of 'Makbooja Mehkama Timber Market' but the Punjab Revenue authorities stated that entire land has been demarcated and if the fenced area will be measured on the spot, it will tally with the area mutated in favour of 'Makbooja Mehkama Timber Market'. Therefore, the fenced area was measured on the spot jointly by the Revenue and Forest officials of Punjab and Himachal Pradesh and it was found tallied with the area mentioned in the revenue record. The H.P. Forest department has fenced the entire area measuring 351 Kanals 10 Marlas on the spot. The copy of above referred report submitted by the joint committee of Una district comprising of District Revenue Officer Una, Divisional Forest Officer Una and Tehsildar Una is annexed as **Annexure -B**. It is pertinent to mention here that the report submitted by the joint committee of Una district comprising of District Revenue Officer Una, Divisional Forest Officer Una and Tehsildar Una has been sent to the Deputy Commissioner, Rupnagar (Punjab) vide this office letter No. 437/DRO/LR dated 05.03.2024 for further necessary action at her end. The copy of letter No. 437/DRO/LR dated 05.03.2024 is annexed as **Annexure - C**.

It is also submitted that the Divisional Forest Officer, Forest Division Una District Una (H.P.) vide this office letter No.92/DRO/NTLR dated 18.01.2024 (copy annexed as **Annexure -D**) was directed to send the detailed report alongwith copies of relevant records to this office strictly in terms of aforesaid directions of the Hon'ble National Green Tribunal. The Divisional Forest Officer Una Forest Division Una (H.P.) in response thereof vide his office letter No.15514 dated 01.03.2024 (copy annexed as **Annexure -E**) has

Jabulal

District Magistrate,
Una, District Una (H.P.)

reported that the variation of land was due to the wrong conversion factor of Acre to Kanal/Marlas by the Punjab Revenue Authorities. The demarcation of the alleged area has been conducted by the Punjab Revenue Authorities in the past in the presence of revenue officials of Himachal Pradesh on three different dates and latest by 29.08.2023 and thereafter the boundaries of the land in question were fixed which was subsequently fenced by Himachal Pradesh Forest Department. However, demarcation report has not been received from the Punjab Revenue authorities as yet which is required to be submitted by them in the Hon'ble NGT. The area has been fenced on the basis of demarcation given by Punjab Revenue Department, but they have not shown Khasra Nos in the fenced area. As per report dated 30.06.2023 of Tehsildar Nangal there is double entry of khasra No.428 and 437 in the jamabandi but both these Khasra Numbers pertains to Timber market. He has also reported that as regards updating of entries in the revenue record is concerned, the matter pertains to Punjab Revenue Authorities for which he has already taken up the same with Tehsildar Nangal vide letter No. 3060 dated 31.05.2019 for changing the entries in revenue record from "Makbuja Mehkama Timber Market" to H.P. Forest Department. The following trees were illegally cut during the year 2018 and 2022, value of which is assessed on the basis of prevailing market rates fixed in Himachal Pradesh as under: -

Year	Species	No. of trees illicitly felled	Volume in cum	Rate per cum	Amount
2018	Eucalyptus	29	21.432	18591	398442
	Shisham	1	0.977	42654	41673
2022	Eucalyptus	23	21.314	21612	460638
	Total	53	43.723	82857	900753

J. N. Singh
District Magistrate,
Una, District Una (H.P.)

Out of the above illicitly felled trees, following forest produce has been recovered which has been stacked at Forest Rest House Nangal. As case is under trial in the learned Court at Nangal and as such matter has been taken up by the Divisional Forest Officer Una with Senior Superintendent of Police District Rupnagar vide his office letter No. 12973 dated 29.01.2024 (copy annexed as **Annexure -F**) to obtain necessary orders for disposal of the seized forest produce.

Year	No. of logs seized	Volume of seized logs in cum
2018	190	17.105
2022	144	17.516

The Divisional Forest Officer Una has further reported in his above referred report that the Executive Engineer, Construction Division PWD, B&R Ropar (Punjab) has constructed approximately 400 mtr. trace line/road without permission from the Competent Authority of H.P. Forest Department after illicit felling of 30 trees for which a complaint had been filed by Range Forest Officer Una in Police Station, Nangal and accordingly FIR No. 0182 dated 06.11.2018 was registered in P.S. Nangal. A bridge is being constructed by Punjab P.W.D (B&R) Division, Rupnagar/Nangal near Forest Rest House, Nangal on southern side which seems that after completion of the said bridge, it will pass through the land recorded as Makbooja Mehkama Timber Market which is under possession of H.P. Forest Department. As per orders dated 17.03.2023 of this Hon'ble Tribunal, for any developmental activities on the said land, prior permission from the competent authority is required. The matter has already been taken by the Divisional Forest Officer Una with

JuBmCal

District Magistrate,
Una, District Una (H.P.)

Deputy Commissioner, Rupnagar (Punjab) vide his office letter No. 7137 dated 16.10.2023 to direct the concerned authorities to take prior permission from the competent authority before undertaking the said work.

Regarding environmental compensation, the Divisional Forest Officer Una Forest Division Una (H.P.) vide his office letter No. 16154 dated 07.03.2024 (copy annexed as **Annexure –G**) has reported that the land in question falls in Punjab State and as per proceedings of the meeting held on 13.09.2023 under the chairmanship of A.D.C (G) Rupnagar, necessary environmental compensation is required to be recovered from two accused by DFO Rupnagar which is further required to be deposited in Punjab Treasury. In the same meeting, it has been directed to Executive Engineer, Punjab Pollution Control Board to coordinate the matter regarding deposition of environmental compensation with Divisional Forest Officer Rupnagar. As per above referred report of the Divisional Forest Officer Una, no further correspondence has yet been received by him from Divisional Forest Officer Rupnagar in this respect. The copy of photographs of path and bridge constructed by the Punjab PWD (B&R) Division are annexed as **Annexure –H**.

The abovementioned detailed report is submitted for favour of consideration of the Hon'ble National Green Tribunal and the same may kindly be accepted on behalf of the undersigned.

Yours faithfully,



Jatin Lal, IAS
District Magistrate,
Una, District Una (H.P.).
Ph. No. 01975-225800.

Encls. As above.

Meeting Proceeding convened on Wednesday, 21st February 2024, at
Wikku Nangal

A joint meeting was convened on Wednesday, 21st February 2024, at Nikku Nangal to address concerns pertaining to the order issued by the Hon'ble National Green Tribunal (NGT) in O.A. No. 882 of 2022, titled as Sanjeev Kumar versus Deputy Commissioner, Rupnagar and Others. The meeting was chaired by the Deputy Commissioner of Rupnagar, with the Deputy Commissioner of Una and the following attendees were present

1. Sub Divisional Magistrate, Nangal.
2. District Revenue Officer, Rupnagar.
3. District Revenue Officer, Una.
4. District Forest Officer, Una.
5. District Forest Officer, Rupnagar.
6. Tehsildar, Nangal.
7. Tehsildar, Una.
8. Executive Engineer, PWD (B&R).

During the discussion, the Deputy Commissioners of Rupnagar and Una deliberated on the total area and Khasra numbers of the land in question, focusing on encroachments. It was resolved that a joint committee would be established comprising of DROs of Rupnagar and Una, the Tehsildars of Nangal and Una, and the District Forest Officers of Una and Rupnagar. The committee's primary objective is to visit site in question, check and report on the Khasra numbers, individual and total area encompassed by the land under scrutiny, and to give ownership and possession status of land in question and submit a report.

Addressing concerns regarding the alleged construction of a road, the Executive Engineer of PWD informed the gathering that the roadwork and all projects have been halted since 2018. Furthermore, the chairperson (Deputy Commissioner of Rupnagar) instructed the Executive Engineer of PWD to file an affidavit affirming that no project would commence without prior permission from all stakeholders and authorities involved.

The meeting was concluded by Chairpersons, who extended gratitude to all stakeholders for their participation and contributions towards addressing the pertinent issues

Deputy Commissioner -
Rupnagar

20410101
29/02/24

DRJ/NTLR
D.C

28.02.24

Endst No. 738-76 / N.S.K-2/ Dated 28/02/2024

Copy forward to :-

1. Deputy Commissioner, Una, District Una (H.P.) for favour of information & further necessary action please.
2. Sub Divisional Magistrate, Nangal for information further necessary action please.
3. District Revenue Officer, Rupnagar for information further necessary action please.
4. District Revenue Officer, Una for information further necessary action please.
5. Divisional Forest officer, Una, for information further necessary action please.
6. Divisional Forest officer, Rupnagar, for information further necessary action please.
7. Tehsildar, Nangal for information further necessary action please.
8. Tehsildar, Una for information further necessary action please.
9. Executive Engineer, PWD (E&R) for information further necessary action please.

Amogh K Go

28-2-2024

District Revenue Officer

For Deputy Commissioner

Rupnagar

The Joint Committee Report comprising DFO Una, DRO Una and Tehsildar Una of Nikku Nangal village in OA titled as Sanjeev Kumar vs. Deputy Commissioner Roop Nagar pending the Hon'ble National Green Tribunal, New Delhi.

Dated Una 5 March, 2024.

The Joint Committee comprising Divisional Forest Officer Una, District Revenue Officer Una and the Tehsildar Una visited the spot on dated 21.02.2024 and the recommendation of the Joint committee is as follows:

- 1.) Regarding the variation in the area as pointed out by the Hon'ble National Green Tribunal, the matter was discussed in the joint inspection on dated 21.02.2024 and it was found that the variation was due to the wrong conversion factor by the Punjab Revenue authorities. The mutation of the land has been attested in favour of Makbooja Mehkama Timber Market on dated 12.02.1990 vide award number 132/H on dated 19.10.1954 to the extent of 351 K 10 Marlas, which when converted in acres, comes out to be 33.31 acres. The Punjab revenue authorities accepted the fact that the mutation of the land has been attested in favour of Makbooja Mehkama Timber Market is 351 Kanals 10 Marlas and when is converted into acres, it comes out to be 33.31 acres rather than 44 acres.

2.) The demarcation of the spot was conducted by the Punjab Revenue officials in the past in the presence of Tehsildar Una and field revenue staff on dated 30.06.2023 and latest by 29.08.2023 and it is on the basis of the demarcation conducted by Punjab Revenue Authorities, the boundaries of the land in question was fixed which was subsequently fenced by the HP Forest Department, Una but the copy of the demarcation report was not given to the office of Deputy Commissioner Una and the office of District Forest Office, Una. However, the same was perused during the joint inspection on dated 21.02.2024 and it was found that the demarcation report does not mention the entire Khasra numbers belonging to Makbuza Mehkama Timber Market and only 45 Khasra numbers have been mentioned as compared to total Khasra numbers comprising the land in question. As per orders of the Hon'ble National Green Tribunal, the total Khasra numbers is required to be mentioned in the demarcation report and this direction of Hon'ble NGT to mention the Khasra numbers comprising the land in question was also discussed with the Punjab revenue authorities and it was requested to comply with the direction of Hon'ble NGT. Therefore, the committee recommends that the Revenue Authorities in Punjab may be asked to specifically mention the Khasra numbers comprising the fenced area.

3.) The Punjab Revenue authorities were requested to demarcate the rest of the land in question in order to find out the encroachments done on the land in the name of Makbooja Mehkama Timer Market but the

Punjab Revenue authorities stated that entire land has been demarcated and if the fenced area will be measured on the spot, it will tally with the area mutated in favour of Makbooja Mehkama Timber Market. Therefore, the fenced area was measured on the spot jointly by the Revenue and Forest officials of Punjab and Himachal Pradesh and it was found tallied with the area mentioned in the revenue record. The HP Forest department has fenced the entire area measuring 351 Kanals 10 Marlas on the spot.

Report submitted for kind perusal and further orders please.


Tehsildar Una
TEHSILDAR
UNA (H.P.)


District Revenue Officer, Una
District Revenue Officer,
Una, Distt. Una (H.P.)


District Forest Officer, Una
Divisional Forest Officer
Una Forest Division, Una (H.P.)

OFFICE OF THE DISTRICT COLLECTOR UNA, DISTRICT UNA (H.P.).

To

The Deputy Commissioner,
Rupnagar, Punjab.

No 437 /DRO/LR
Dated Una, the 5th March, 2024

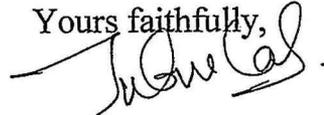
Sub: Regarding compliance of the order of Hon'ble NGT in O.A. No. 882/2022 titled as Sanjeev Kumar versus Deputy Commissioner, Rupnagar & Others.

Madam,

Please refer to this office letter No. 424/DRO/LR Dated 04.03.2024 on the above cited subject.

In continuation of this office letter No. 424/DRO/LR Dated 04.03.2024 a copy of revised joint committee report along with recommendations regarding this matter is being forwarded to your office for information and necessary action in the matter.

Yours faithfully,



Jatin Lal (IAS)
Deputy Commissioner
Una District Una (H.P.).



Personal Attention/
Hon'ble NGT Matter

From

The Deputy Commissioner,
Una, District Una (H.P.).

To

The Divisional Forest Officer,
Forest Division Una (H.P.).

No. 92 /DRO/NTLR
Dated 18 .01.2024

Sub:- Miscellaneous Application No. 114/2023 in Original
Application No. 882/2022 titled as Sanjeev Kumar
versus Deputy Commissioner, Rupnagar & ors.

Sir,

Please refer to your office letter No. 10547 dated
03.01.2024, on the above noted subject.

Now, it is intimated that a copy of order dated
04.01.2024 passed by the Hon'ble NGT in aforesaid case has
been received in this office through email message dated
16.01.2024 from the Consultant (Judicial) NGT, Pb. New Delhi.
The Hon'ble NGT has observed in aforesaid order dated
04.01.2024 that as per the reports submitted by the Deputy
Commissioner Una and the Deputy Commissioner Roopnagar
*there is disagreement regarding the land in question including its
entries in the revenue record and also demarcation with proper
boundaries. In the reports there is no mention as to what are the
khasra numbers and what is the individual and total area of the
khasras numbers comprised in the land in question. Entries in
revenue record are stated to have been updated but copies of the
revenue record have not been filed. The land in question is stated
to have been demarcated but copy of the demarcation report has*

not been filed. On some part of the land encroachments are stated to have been made but measurements of the area encroached upon and names of the encroachers have not been mentioned. No proceedings have been taken for removal of encroachments. The aspect of illegal construction of road in the land in question has not been looked into. The Hon'ble NGT vide aforesaid order dated 04.01.2024 has directed the undersigned and the Deputy Commissioner, Roopnagar to submit their detailed reports alongwith copies of relevant records with respect to all the aspects mentioned above. The Hon'ble NGT vide aforesaid order dated 04.01.2024 has also directed the undersigned and you to file report regarding the market value of trees illegally cut, the quantity of wood of illegally trees recovered by the Himachal Pradesh Forest Department, auction if any conducted for sale thereof and realization and utilization of sale proceeds of the same on or before dated **10.03.2024** by email at judicial-ngt@gov.in. Therefore, you are directed to send the detailed report alongwith copies of relevant records to this office strictly in terms of aforesaid directions passed by the Hon'ble NGT before dated 20.02.2024, enabling this office to file the requisite report before the Hon'ble NGT within stipulated period. **The copy of aforesaid order dated 04.01.2024 is enclosed for further immediate necessary action.**

Encls. As above.

OC



Raghav Sharma, IAS
Deputy Commissioner,
Una, District Una (H.P.).
Ph. No. 01975-225800.

-17-

ANNEXURE 'E' 218

204/0206
02/03/24

No. 15514
HP Forest Department

Dated Una, the 01/3/2024

From: Divisional Forest Officer,
Una Forest Division, Una (HP).

To: The Deputy Commissioner,
Una, District Una (HP).

Subject: Miscellaneous Application No. 114/2023 in Original
Application No. 882/2022 titled as Sanjeev Kumar Versus
Deputy Commissioner, Rupnagar & Ors.

Sir,

Kindly refer to your office letter No. 92/DRO/NTLR dated
18.01.2024 on the subject cited above.

2. In this connection it is submitted that a meeting of Deputy
Commissioner, Una and Deputy Commissioner, Rupnagar (Pb) was convened
at FRH Nangal on 21.02.2024. Matter was discussed in the meeting and it was
found that the variation of land was due to the wrong conversion factor of Acre
to Kanal/Marlas by the Punjab Revenue Authorities. As the demarcation of
the alleged area has been conducted by Punjab Revenue Authorities in the past
in the presence of revenue officials of Himachal Pradesh on three different dates
and latest by 29.08.2023 and thereafter the boundaries of the land in question
were fixed which was subsequently fenced by H.P. Forest Department.
However, the demarcation report has not been received from the Punjab
Revenue authorities as yet which is required to be submitted by them in the
Hon'ble N.G.T. It is made clear that area has been fenced on the basis of
demarcation given by Punjab Revenue Department, but they have not shown
Khasra Nos. in the fenced area. As per report dated 30.06.2023 of Tehsildar,
Nangal, he has reported that there is double entry of Khasra No. 428 and 437
in the Jamabandi (copy enclosed), but both these Khasra Numbers pertains
to Timber market.

It is also submitted that the area in question has also been
inspected by a committee comprising D.C.F. Una, D.R.O. Una and Tehsildar,
Una and as per their report, 33.58 Acre area has been found fenced. It is,
therefore, requested to kindly take up the matter with the Punjab Revenue

DRO/NTLR
Super
11/3/24

168/NTLR
04/03/2024

Authorities to specifically mention the Khasra No. comprising the fenced area to avoid any litigation at a later stage.

As regards updation of entries in the revenue record is concerned, the matter pertains to Punjab Revenue Authorities for which matter has already been taken up with Tehsildar Nangal vide this office letter No. 3060 dated 31.05.2019 (Copy enclosed) as well as your office vide letter No. 6275 dated 22.09.2023 to take up the matter with Deputy Commissioner, Rupnagar (Punjab) for changing the entries in revenue record from "Makbuja Mehkama Timber Market" to H.P. Forest Department, copy of which is enclosed herewith.

It is further submitted that following trees were illegally cut during the year 2018 and 2022, value of which is assessed on the basis of prevailing market rates fixed in Himachal Pradesh as under.

Year	Species	No. of trees illicitly felled	Volume in cum	Rate per cum	Amount
2018	Eucalyptus	29	21.432	18591	398442
	Shisham	1	0.977	42654	41673
2022	Eucalyptus	23	21.314	21612	460638
	Total:	53	43.723	82857	900753

Out of the above illicitly felled trees, following forest produce has been recovered which has been stacked at F.R.H. Nangal. As case is under trial in the Ld. Court at Nangal and as such matter has been taken up with SSP Ropar to obtain necessary orders for disposal of the seized forest produce.

Year	No. of logs seized	Volume of seized logs in cum
2018	190	17.105
2022	144	17.516

As the area in question from where trees have been illicitly felled falls in Punjab State and as such market rates fixed in Punjab state are required to be applicable in the instant case.

Regarding environmental compensation, it is submitted that the land in question falls in Punjab State and as such as per proceedings of the meeting held on 13.09.2023 under the chairmanship of A.D.C. (G) Rupnagar, necessary environmental compensation is required to be recovered from two

accused by DFO Rupnagar which is further required to be deposited in Punjab Treasury. Copy of proceedings is attached herewith.

It is further submitted that Executive Engineer, Construction Division PWD, B&R Ropar (Punjab) has constructed approximately 400 mtr. trace line/road without permission from the Competent Authority of H.P. Forest Department after illicit felling of 30 trees for which a complaint had been filed by Range Forest Officer, Una in Police Station, Nangal and accordingly F.I.R. No. 0182 dated 06.11.2018 was registered in P.S. Nangal. It is further submitted that a bridge is being constructed by Punjab P.W.D. (B&R) Division, Rupnagar/Nangal near Forest Rest House, Nangal on southern side which seems that after completion of the said bridge, it will pass through the land recorded as Makbooja Mehkama Timber Market which is under possession of H.P. Forest Department. As per orders dated 17.03.2023 of Hon'ble NGT, for any developmental activities on the said land, prior permission from the competent authority is required. Hence matter has already been taken up by the undersigned with Deputy Commissioner, Rupnagar (Punjab) vide letter No. 7137 dated 16.10.2023 to direct the concerned authorities to take prior permission from the competent authority before undertaking the said work.

This is for favour of information and further necessary action please.

Encl: As above


Divisional Forest Officer,
Una Forest Division, Una (HP).

क्रमांक संख्या-1 3000

वन विभाग हि० प्र० उना

दिनांक 31.5.19

प्रेषक

वनमण्डल अधिकारी,
उना जिला उना, (हि० प्र०)

प्रेषित :-

तहसीलदार साहिब,
तहसील नंगल जिला रोपड़ (पंजाब)

विषय :-

गाँव नीकू नंगल में मकवूजा महकमा टिम्बर मार्किट की मौका गिरदावरी
व दरुस्ती राजस्व रिकॉर्ड में करने बारे आवेदन ।

मैजी,

विषय उपरोक्त के संदर्भ में निवेदन है कि हमने मकवूजा महकमा टिम्बर मार्किट के नाम से किला 130 3000 351-10 मरले भूमि वरुथ इन्तकाल नंगर 3213 दिनांक 23.02.1990 को तबदील मलकीयत बदले भुवलिंग 32513/- रुपए तबदील हिमाचल प्रदेश सरकार मालिक व कब्जा मकवूजा टिम्बर मार्किट करवाई थी । तथा उस भूमि पर हमारा हिमाचल प्रदेश वन विभाग का एक विश्राम गृह भी है तथा मौका पर हिमाचल प्रदेश वन विभाग उना का कब्जा भी है । यह भूमि 26.66 एकड़ भूमि हमारे कब्जा में तथा राजस्व रिकॉर्ड अनुसार कुल भूमि 153-4 मरले ही दर्शाई गई है । इस भूमि के तमाम टैक्स व बिजली आदि का बिल भी हिमाचल प्रदेश वन विभाग उना द्वारा ही समय-2 पर अदा किये जाते हैं तथा सारा संचालन एवम् प्रबंध हिमाचल प्रदेश विभाग उना के द्वारा होता है ।

अतः आपसे निवेदन है कि इस 26.66 एकड़ भूमि जो हिमाचल प्रदेश वन विभाग के कब्जा में है की मौका की गिरदावरी व दरुस्ती करके भूमि मकवूजा महकमा टिम्बर की बजाए मकवूजा महकमा वन विभाग हिमाचल प्रदेश के जाग करने की कृपा करे ।

धन्यवाद ।

वन मण्डल अधिकारी,
उना जिला उना (हि० प्र०)Received
on. 03/06/19

/ /

ਸੇਵਾ ਵਿਖੇ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਰੂਪਨਗਰ।

ਨੰਬਰ.....63...../ਦ.ਕ.

ਮਿਤੀ 30-6-2023

ਵਿਸ਼ਾ:-

OA No.882 of 2022 titled as Sanjiv Kumar Versus Deputy
Commissioner Rupnagar and other.

ਹਵਾਲਾ

ਆਪਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 2581/ਨਸਕ-2 ਮਿਤੀ 30-5-2023 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਏ ਆਪਜੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਰੋਸ਼ਨੀ ਵਿੱਚ ਵਿਸ਼ਾ ਅਧੀਨ ਕੇਸ ਵਿੱਚ ਪੈਦੀ ਜਮੀਨ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਲਈ ਮੋਕਾ ਪਰ ਖੇਤਰੀ ਅਮਲੇ ਸਹਿਤ ਹਾਜਰ ਆਏ। ਇਸ ਨਿਸ਼ਾਨਦੇਹੀ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮੋਕਾ ਤਹਿਸੀਲਦਾਰ ਉਨ੍ਹਾਂ ਵੀ ਮਇ ਖੇਤਰੀ ਅਮਲਾ ਅਤੇ ਵਣ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਹਾਜਰ ਆਏ। ਗਿਰਦਾਵਰ ਹਲਕਾ ਵਲੋਂ ਮੋਕਾ ਪਰ ਨਿਸ਼ਾਨਦੇਹੀ ਸ਼ੁਰੂ ਕੀਤੀ ਗਈ। ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਦੇ ਦੌਰਾਨ ਪਾਇਆ ਗਿਆ ਕਿ ਪਿੰਡ ਨੰਗਲ ਨਿੱਕੂ ਦੇ ਖਸਰਾ ਨੰਬਰ 437 ਅਤੇ 428 ਦਾ ਮਾਲ ਰਿਕਾਰਡ ਵਿੱਚ ਦੋਹਰਾ ਇੰਦਰਾਜ ਦਰਜ ਹੈ। ਜਿਸ ਸਬੰਧੀ ਰਿਕਾਰਡ ਦੀ ਪਤਤਾਲ ਕਰਕੇ ਦਰੁਸਤੀ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।

ਮੋਕਾ ਪਰ ਨਿਸ਼ਾਨਦੇਹੀ ਦੇ ਦੌਰਾਨ ਪਾਇਆ ਗਿਆ ਕਿ ਖਸਰਾ ਨੰਬਰ 401, 402, 403, 422 ਅਤੇ 423 ਜੇਰਕਾਰ ਰਿਕਾਰਡ ਵਿੱਚ ਦਰਜ ਨਹੀਂ ਹਨ। ਜਿਸ ਸਬੰਧੀ ਪੁਰਾਣੇ ਰਿਕਾਰਡ ਦੀ ਪਤਤਾਲ ਕੀਤੀ ਜਾਣੀ ਹੈ। ਇਸ ਸਬੰਧੀ ਵਣ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਵੀ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਉਹ ਵੀ ਆਪਣੇ ਰਿਕਾਰਡ ਦੀ ਭਾਲ ਕਰਨ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਦਫਤਰ ਕਾਨੂੰਗੋ ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਨੂੰ ਵੀ ਉਕਤ ਪਿੰਡ ਦਾ ਰਿਕਾਰਡ ਲੈਕੇ ਮਿਤੀ 3-7-2023 ਨੂੰ ਇਸ ਦਫਤਰ ਵਿਖੇ ਤੁਲਬ ਕੀਤਾ ਗਿਆ ਹੈ।

ਝਗੜੇ ਵਾਲੀ ਜਮੀਨ ਦਾ ਰਿਕਾਰਡ ਚੱਕ ਕਰਨ ਤੋਂ ਪਾਇਆ ਗਿਆ ਕਿ ਜੇਰਕਾਰ ਜਮਾਬੰਦੀ ਵਿੱਚ ਖਾਨਾ ਮਾਲਕੀ ਵਿੱਚ ਪ੍ਰੋਵਿਨਸ਼ਲ ਗੋਰਮਿੰਟ ਅਤੇ ਖਾਨਾ ਕਾਸਤ ਵਿੱਚ ਟਿੰਬਰ ਮਾਰਕੀਟ ਦਰਜ ਹੈ। ਜਿਸ ਤੋਂ ਇਹ ਸਾਬਤ ਨਹੀਂ ਹੁੰਦਾ ਹੈ ਕਿ ਇਸ ਰਕਬੇ ਦੀ ਮਾਲਕੀ ਹਿਮਾਚਲ ਸਰਕਾਰ ਦੀ ਹੈ ਜਾਂ ਨਹੀਂ ਹੈ। ਇਸ ਸਬੰਧੀ ਆਪਣੇ ਸਬੂਤ ਲੈਕੇ ਆਉਣ ਲਈ ਵਣ ਵਿਭਾਗ ਅਤੇ ਮਾਲ ਵਿਭਾਗ ਉਨ੍ਹਾਂ ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਕਿਹਾ ਗਿਆ ਹੈ। ਮਾਲਕੀ ਸਬੰਧੀ ਸਬੂਤ ਆਉਣ ਤੇ ਉਹਨਾਂ ਦੀ ਪਤਤਾਲ ਕਰਕੇ ਅਗਲੀ ਕਾਰਵਾਈ ਅਰੰਭੀ ਜਾਵੇਗੀ ਜੀ।

ਨਿਸ਼ਾਨਦੇਹੀ ਦੇ ਦੌਰਾਨ ਮੋਕਾ ਪਰ ਪਾਇਆ ਗਿਆ ਕਿ ਉਕਤ ਪਿੰਡ ਦੇ ਖਸਰਾ ਨੰਬਰ 502 ਅਤੇ 505 ਪਰ ਪ੍ਰਾਈਵੇਟ ਮਾਲਕਾਂ ਦੀਆਂ ਦੁਕਾਨਾਂ ਬਣਿਆ ਹੋਈਆਂ ਹਨ ਅਤੇ ਰੇਲਵੇ ਵਿਭਾਗ ਦਾ ਕਬਜ਼ਾ ਹੈ। ਇਸ ਸਬੰਧੀ ਰੇਲਵੇ ਵਿਭਾਗ ਤੋਂ ਰਿਪੋਰਟ ਲਈ ਜਾਣੀ ਹੈ। ਇਸ ਲਈ ਆਪਜੀ ਨੂੰ ਬੇਨਤੀ ਹੈ ਕਿ ਪਿੰਡ ਨੰਗਲ ਨਿੱਕੂ ਦੇ ਖਸਰਾ ਨੰਬਰ 502 ਅਤੇ 505 ਪਰ ਰੇਲਵੇ ਵਿਭਾਗ ਦੇ ਕਬਜ਼ੇ ਸਬੰਧੀ ਇਸ ਵਿਭਾਗ ਨੂੰ ਲਿਖਣ ਦੀ ਕਿਰਪਾਲਤ ਕੀਤੀ ਜਾਵੇ ਕਿ ਉਹ ਉਕਤ ਖਸਰਾ ਨੰਬਰਾਂ ਪਰ ਆਪਣੇ ਕਬਜ਼ੇ ਸਬੰਧੀ ਰਿਪੋਰਟ ਕਰਨ।

ਰਿਪੋਰਟ ਆਪਜੀ ਨੂੰ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਪੇਸ਼ ਹੋ ਜੀ।


ਤਹਿਸੀਲਦਾਰ,
ਨੰਗਲ।

ਮਿਤੀ 21-6-2023

ਪਿੰਡ ਅੰਕਣ ਨੰਬਰ...../ਦ.ਕ.

ਇਸਦਾ ਇੱਕ ਉਤਾਰਾ ਸੇਵਾ ਵਿਖੇ:-

1. ਮਾਨਯੋਗ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਨੰਗਲ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
2. ਵਣ ਮੰਡਲ, ਉਨ੍ਹਾਂ ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪੈਰਾ ਨੰਬਰ ਦੇ ਵਿੱਚ ਦਰਜ ਖਸਰਾ ਨੰਬਰਾਂ ਦੇ ਮਾਲਕੀ ਸਬੰਧੀ ਜੇਕਰ ਉਹਨਾਂ ਦੇ ਦਫਤਰ ਵਿਖੇ ਕੋਈ ਰਿਕਾਰਡ ਉਪਲੱਬਧ ਹੈ ਤਾਂ ਮਿਤੀ 3-7-2023 ਲੈਕੇ ਇਸ ਦਫਤਰ ਵਿਖੇ ਹਾਜਰ ਆਉਣ।
2. ਦਫਤਰ ਕਾਨੂੰਗੋ ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਨੂੰ ਪਿੰਡ ਨੰਗਲ ਦੀਆਂ ਦਫਤਰ ਵਿਖੇ ਮੌਜੂਦ ਸਾਰੀਆਂ ਜਮਾਬੰਦੀਆਂ ਲੈਕੇ ਮਿਤੀ 3-7-2023 ਨੂੰ ਇਸ ਦਫਤਰ ਵਿਖੇ ਹਾਜਰ ਆਉਣ ਯਕੀਨੀ ਬਣਾਏ।


ਤਹਿਸੀਲਦਾਰ,
ਨੰਗਲ।

No. 6275
HP Forest Department

Dated Una, the 22/9/23

From: Divisional Forest Officer,
Una Forest Division, Una (HP).

To: The Deputy Commissioner,
Una.

Subject: O.A. No. 882 of 2022 titled as Sanjeev Kumar versus Deputy
Commissioner, Rupnagar and Others.

Sir,

Kindly refer to your office letter No. 767/DRO/NTLR dated 24.04.2023 on the subject cited above.

2. As desired vide letter under reference, point-wise reply is sent hereunder:

(i) The matter has been taken up with the Deputy Commissioner, Rupnagar, Punjab vide this office memo No. 1714 dated 12.05.2023 regarding updation of entries of land in question in revenue record but the same is still under progress. The demarcation of the land in question has been done by revenue authorities of Punjab Revenue department and the work of fencing and erection of boundary pillars is being carried out and will be completed shortly. It is pertinent to mention here that around 11.15 acre land has been demarcated and calculated less by the authorities of Revenue Department, Punjab Govt. as in some portion of land illegal construction has been found done and in some portion, railway line and railway station has been found constructed.

(ii) This matter pertains to Punjab Police Department. However, staff of Una Forest Division is in touch with Punjab Police Department and extent all cooperation and assistance in the investigation.

(iii) A complaint has already been lodged by Range Forest Officer, Una in the office of SHO Nangal vide letter No 1323 dated 27.01.2023 (copy enclosed) regarding illegal felling of trees standing over the land in question and FIR No 11/2023 dated 30.01.2023 has also been registered against accused Daljeet Singh, Akash Rana and others. Copy of FIR is enclosed herewith.

(iv) As the Land in question is falling in the territory of State Punjab, hence the applicable environmental compensation has to be recovered by the Punjab Forest Department. (Copy of proceedings dated 16.09.2023 is attached).

(v) Matter pertains to Punjab Administration/Police department.

(vi) Matter pertains to District Administration Rupnagar. However it is submitted that as per directions of Hon'ble NGT, District Administration Rupnagar, has directed District Revenue officer, Rupnagar for demarcation of

the alleged area. Accordingly the demarcation has been carried out on 30.06.2023, 29.08.2023 & 18.09.2023. As already stated against point No. (i) above, around 11.15 acre less land has been calculated/demarcated by revenue department Punjab as in some portion of land, illegal construction has been found done and in some portion, railway line and railway station has been found constructed. Detailed report submitted by Range Forest Officer, Una in this respect is attached herewith.

(vii) As the land in question is falling in the territory of State of Punjab, hence the matter pertains to Punjab administration.

It is further requested that matter may kindly be taken up with the Deputy Commissioner, Rupnagar (Punjab) for updating the entry in the revenue record under the ownership/possession column as "**Himachal Pradesh Forest Department**" instead of "**Makbuja Mehkama Timber Market**" as well as to take appropriate action in respect of around 11.15 acre less land than actual area.

Divisional Forest Officer,
Una Forest Division, Una (HP)

Endst. No. 6276-77 Dated Una, the 22/9/23

Copy is forwarded to:

1. Pr. CCF (HoFF) H.P. Shimla for favour of information.
2. C.F. Hamirpur for favour of information.

Divisional Forest Officer,
Una Forest Division, Una (HP)

Endst. No. 6278 Dated Una, the 22/9/23

Copy is forwarded to R.F.O. Una for information and necessary action w.r.t. his office letter No. 839 & 840 dated 22.-09.2023.

Divisional Forest Officer,
Una Forest Division, Una (HP)

	Punjab Pollution Control Board
	Regional Office-Rupnagar #281, Giani Zail Singh Nagar, Rupnagar-140001 eerooropar@gmail.com
No. 2382-88	Date: 15/09/2023

To

1. The Sub Divisional Magistrate, Sri Anandpur Sahib, Rupnagar
2. The District Revenue Officer, Rupnagar
3. The District Forest Officer, Rupnagar
4. The District Forest Officer (Wild Life), Rupnagar
5. The Deputy Superintendent of Police (D), Rupnagar
6. The Range Forest Officer, District Una, Himachal Pradesh
7. The Tehsildar, Nangal, District Rupnagar

Subject: Proceedings of the meeting held under the Chairmanship of Addl. Deputy Commissioner (G), Rupnagar on 13.09.2023 at 02:00 PM in the O/o ADC (G) Rupnagar regarding O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Others.

In this regard, the copy of proceedings of the meeting held under the Chairmanship of Addl. Deputy Commissioner (G), Rupnagar on 13.09.2023 at 02:00 PM in the O/o ADC (G) Rupnagar regarding O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Others is attached herewith for information and necessary action please.

You are requested to comply with the decisions of the Chairperson taken during above said meeting and submit the action taken report within stipulated time period.

DA/-as above


15/09/23
Environmental Engineer

Subject: Proceedings of the meeting held under the Chairmanship of Addl. Deputy Commissioner (G), Rupnagar on 13.09.2023 at 02:00 PM in the O/o ADC (G) Rupnagar regarding O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Others.

The following were present in the meeting:

1. Sh. Mandeep Dhillon, Sub Divisional Magistrate, Anandpur Sahib
2. Sh. Gurdev Singh, District Revenue Officer, Rupnagar
3. Sh. Harjinder Singh, District Forest Officer, Rupnagar
4. Sh. Kulraj Singh, District Forest Officer (Wild Life), Rupnagar
5. Sh. Rahul Thakur, RFO UNA (HP)
6. Sh. Sandeep Kumar, Tehsildar Nangal, District Rupnagar
7. Sh. Manveer Bajwa, DSP (D), Rupnagar
8. Sh. Sandeep Singh, Patwari,
9. Ms. Shashi, Deputy Ranger, UNA (HP)
10. Sh. Charanjit Ral, AEE, Rupnagar

At the outset of meeting, the Environmental Engineer, Regional Office, Rupnagar has briefed about the final orders of Hon'ble National Green Tribunal passed in the matter of O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Others on 17.03.2023. The following directions were issued by Hon'ble NGT in the final orders:

- i. Entries in the revenue record regarding the land in question be appropriately updated and the land in question be demarcated with proper boundary pillars and be fenced for its protection within three months.
- ii. Investigation be completed and police report be filed in the FIR already registered within three months.
- iii. FIR be also registered against other persons who are found to have done illegal felling of tress standing over the land in question in other incidents and investigation be completed and police report be filed in the FIR registered within three months.
- iv. Environmental compensation be imposed on the persons who are found to have illegally cut the trees and compensatory afforestation be done within three months.
- v. Strict action be taken by the District Administration Rupnagar and Police Department Rupnagar / Nangal in future against the defaulters by registration of FIR immediately on receipt of complaint.
- vi. Immediate help be extended by the District Administration and Police Department Rupnagar to the Himachal Pradesh Forest Officials in order to stop and curb any further violations and encroachment activities as and when so asked for.
- vii. No project be undertaken on the land in question without prior approval of the Central Government under the Forest Conservation Act, 1980.

Thereafter, it was informed that the matter regarding implementation of directions issued by Hon'ble NGT was earlier reviewed by ADC (G), Rupnagar on 30.05.2023 and the point wise compliance of decisions taken during the last meeting was discussed, which is as under:

Sr. No.	Decisions of meeting held on 30.05.2023	Compliance submitted by Concerned Department
1.	District Revenue Officer, Rupnagar will form a joint committee after coordinating with the District Revenue Officer, Una, Himachal Pradesh and send the compliance report within one month.	<ul style="list-style-type: none"> • DRO Rupnagar, informed that the demarcation of land in question has already been done by the Revenue Officials of Himachal Pradesh, however, fencing opposite to the railway line area couldn't be completed due to eviction/alleged kabza made on that particular land by few people. • It was also informed that the same matter is also sub-judice in Hon'ble Punjab & Haryana High Court. • DRO Rupnagar was directed to report regarding current status of litigation/court case/encroachment as well as status of fencing work to be carried out on encroached land under litigation, within one week.
2.	Department of Police will submit the Action taken report to Deputy Commissioner, Rupnagar as well as Punjab Pollution Control Board within two days.	<p>SSP Rupnagar vide letter dated 2.06.2023 has informed that:</p> <ul style="list-style-type: none"> • FIR has been lodged against the 2 no. accused Daljeet Singh and Akash Rana on 30.01.2023 u/s 2 of Forest Conservation Act, 1980 & Rule No. 9 of Forest Conservation Rule 2003, Section 15/16 of Environmental Protection Act, Section 57 of Biological Diversity Act 2005, u/s 189/379/425/441 IPC & Section of Prevention of Damage to Public Property Act, 1984. • Both accused Daljit Singh and Akash Rana have

		been investigated on 06.05.2023 and 15.05.2023 as per the order of Hon'ble Punjab and Haryana High Court Chandigarh. After obtaining the land related records from the Forest Department, Himachal Pradesh, the suit challan will be prepared and submitted to the court. During the investigation, if the involvement of any other person is found, action will be taken against him as per law.
3.	District Forest Officer, Rupnagar to coordinate the matter regarding Environmental Compensation with SDM Nangal.	<ul style="list-style-type: none"> • DFO, Rupnagar informed that the damage compensation for 23 trees by assessment of Rs. 1,31,500/- has been given to District Forest Officer, Una Himachal Pradesh by District Forest Officer, Rupnagar vide letter no. 9375 dated 27.12.2022. • ADC (G) directed DFO Rupnagar to recover the compensation from 2 no. accused and deposited the same into Punjab Treasury within 3 days and will give clear cut report to the Deputy Commissioner, Rupnagar.
4.	PPCB will be coordinating with District Forest Officer, Rupnagar regarding imposition of Environmental Compensation in the above matter.	Xen, PPCB has been directed to coordinate the matter regarding deposition of Environmental Compensation with DFO Rupnagar.
5.	PPCB shall send directions of Hon'ble NGT to the stakeholder departments of District Rupnagar (Sub Divisional Officer, Distt. Town Planner, Executive Officer & Senior Superintendent of Police) for not allowing any project at said site, without obtaining prior permission under the Forest Conservation Act, 1980.	Necessary instructions regarding no construction of project have already been passed to all Departments vide this office letter no. 1559-63 dated 13.06.2023.

It was also decided that another review meeting under the Chairmanship of the Deputy Commissioner Rupnagar shall be held in the next week and DRO, Rupnagar was directed to call all concerned officers for the review meeting, so that report may be submitted to Hon'ble NGT by 30.09.2023.

No. 7137
HP Forest Department

Dated Una, the 16/10/2023

From: Divisional Forest Officer,
Una Forest Division, Una (HP).

To: The Deputy Commissioner,
Rupnagar (Punjab).

Subject: Regarding compliance of the order of Hon'ble NGT in O.A. No. 882 of 2022 titled as Sanjeev Kumar versus Deputy Commissioner, Rupnagar and Others.

Sir,

It is brought to your kind notice that a bridge is being constructed by P.W.D. (B&R) Division, Rupnagar/Nangal near Forest Rest House, Nangal on southern side. It seems that after completion of the said bridge, it will pass through the land recorded as Makbooja Mehkama Timber Market, which is under the possession of H.P. Forest Department. As per orders dated 17.03.2023 of Hon'ble NGT (copy enclosed), for any developmental activities on the said land, prior permission from the competent authority is required, but no permission has been obtained by the P.W.D. (B&R) Rupnagar/Nangal. It is, therefore, requested to kindly direct the concerned authorities to take prior permission from the competent authority before undertaking the said work please.

Encl: As above


Divisional Forest Officer,
Una Forest Division, Una (HP)

Endst. No. 7138

Dated Una, the 16/10/2023

Copy is forwarded to Deputy Commissioner, Una for information and n/ction. He is requested to kindly take up the matter with the Deputy Commissioner Rupnagar (Punjab) for immediate action please.


Divisional Forest Officer,
Una Forest Division, Una (HP)

Endst. No. 7139

Dated Una, the 16/10/2023

Copy is forwarded to RFO Una for information w.r.t. his letter No. 891 dated 09.10.23.


Divisional Forest Officer,
Una Forest Division, Una (HP)

16/10/23

No. 15987
HP Forest Department

Dated Una, the 4/3/2024

From: Divisional Forest Officer,
Una Forest Division, Una (HP).
To: The Deputy Commissioner,
Una, District Una (HP).
Subject: Miscellaneous Application No. 114/2023 in Original
Application No. 882/2022 titled as Sanjeev Kumar Versus
Deputy Commissioner, Rupnagar & Ors.

Sir,

Kindly refer to your office letter No. 92/DRO/NTLR dated 18.01.2024 and in-continuation to tis office letter No. 15514 dated 01.03.2024 on the subject cited above.

2. It is submitted that the area in question has also been inspected by a committee comprising D.C.F. Una, D.R.O. Una and Tehsildar, Una and as per latest report, 33.31 Acre/351K-10M area has been found fenced. It is, therefore, requested to kindly take up the matter with the Punjab Revenue Authorities to specifically mention the Khasra No. comprising the fenced area to avoid any litigation at a later stage.


Divisional Forest Officer,
Una Forest Division, Una (HP).

No 12973
HP Forest Department

Dated, Una the 29/11/2024

From: - Deputy Conservator of Forests,
Una Forest Division, Una (HP).

To: The Senior Superintendent of Police,
Distt. Rupnagar (Pb)

Subject: O.A. No. 882 of 2022 titled as Sanjeev Kumar Versus Deputy
Commissioner, Rupnagar and other.

Sir,

It is intimated that FIR No. 0182 dated 06.11.2018 and FIR No. 011/2023 dated 30.01.2023 were registered in Police Station Nangal for illicit felling of Eucalyptus/Shisham trees in which following forest produce was seized:

FIR No. & date	Forest Produce seized
0182 dated 06.11.2018	Eucalyptus logs = 180 No. = 16.362 cum Shisham logs = 10 No. = 0.743 Cum Fuelwood = 3 Qtl. Eucalyptus stumps = 29 No. Shisham stump = 1 No.
011/2023 dated	Eucalyptus logs = 144 No. = 17.516 Cum

2. In this connection it is intimated that Hon'ble National Green Tribunal in its order dated 04.01.2024 in OA No. 882/2022 has directed to latest position of disposal of seized property. As the case is under trial in the Hon'ble N.G.T. and as such it is requested to kindly obtain necessary approval from the Competent Court for disposal of the seized property so that latest position is intimated to the Hon'ble NGT before 10.03.2024 as per directions of the Hon'ble Tribunal please.

Deputy Conservator of Forests,
Una Forest Division, Una (HP)

Endst. No. 12974

Dated Una, the 29/11/2024

Copy is forwarded to S.H.O. Nangal for information and immediate necessary action being court matter please.

Deputy Conservator of Forests,
Una Forest Division, Una (HP)

Endst. No. 12975

Dated Una, the 29/11/2024

Copy is forwarded to R.O. Una for information and n/action. He is requested to contact concerned authorities for immediate action please.

Deputy Conservator of Forests,
Una Forest Division, Una (HP)

No. 16154
HP Forest Department

Dated Una, the 7/3/2024

From: Divisional Forest Officer,
Una Forest Division, Una (HP).

To: The Deputy Commissioner,
Una, District Una (HP).

Subject: Miscellaneous Application No. 114/2023 in Original
Application No. 882/2022 titled as Sanjeev Kumar Versus
Deputy Commissioner, Rupnagar & Ors.

Sir,

Kindly refer to your office letter No. 440/DRO/NTLR dated
06.03.2024 on the subject cited above.

2. Point-wise reply to the shortcomings pointed out vide letter
under reference is sent hereunder:

1. Matter has been taken up with S.S.P. Distt. Rupnagar to take necessary approval from the competent Court for disposal of the seized timber vide letter No. 12973 dated 29.01.2024 (Copy enclosed).
2. Regarding environmental compensation, it is submitted that the land in question falls in Punjab State and as per proceedings of the meeting held on 13.09.2023 under the chairmanship of A.D.C. (G) Rupnagar, necessary environmental compensation is required to be recovered from two accused by DFO Rupnagar which is further required to be deposited in Punjab Treasury. In the same meeting it has been directed to XEN PPCB to coordinate the matter regarding deposition of environmental compensation with DFO Rupnagar. Copy of proceedings is attached herewith. No further correspondance has been received from DFO Rupnagar in this respect as yet.
3. Photos of the bridge constructed by the Punjab PWD (B&R) Division are enclosed herewith.
4. Photos of path constructed over the land in question are attached herewith.

Encl: As above


Divisional Forest Officer,
Una Forest Division, Una (HP).

ject: Proceedings of the meeting held under the Chairmanship of Addl. Deputy Commissioner (G), Rupnagar on 13.09.2023 at 02:00 PM In the O/o ADC (G) Rupnagar regarding O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Others.

The following were present in the meeting:

1. Sh. Mandeep Dhillon, Sub Divisional Magistrate, Anandpur Sahib
2. Sh. Gurdev Singh, District Revenue Officer, Rupnagar
3. Sh. Harjinder Singh, District Forest Officer, Rupnagar
4. Sh. Kulraj Singh, District Forest Officer (Wild Life), Rupnagar
5. Sh. Rahul Thakur, RFO UNA (HP)
6. Sh. Sandeep Kumar, Tehsildar Nangal, District Rupnagar
7. Sh. Manveer Bajwa, DSP (D), Rupnagar
8. Sh. Sandeep Singh, Patwarl,
9. Ms. Shashi, Deputy Ranger, UNA (HP)
10. Sh. Charanjit Rai, AEE, Rupnagar

At the outset of meeting, the Environmental Engineer, Regional Office, Rupnagar has briefed about the final orders of Hon'ble National Green Tribunal passed in the matter of O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Others on 17.03.2023. The following directions were issued by Hon'ble NGT in the final orders:

- i. Entries in the revenue record regarding the land in question be appropriately updated and the land in question be demarcated with proper boundary pillars and be fenced for its protection within three months.
- ii. Investigation be completed and police report be filed in the FIR already registered within three months.
- iii. FIR be also registered against other persons who are found to have done illegal felling of tress standing over the land in question in other incidents and investigation be completed and police report be filed in the FIR registered within three months.
- iv. Environmental compensation be imposed on the persons who are found to have illegally cut the trees and compensatory afforestation be done within three months.
- v. Strict action be taken by the District Administration Rupnagar and Police Department Rupnagar / Nangal in future against the defaulters by registration of FIR immediately on receipt of complaint.
- vi. Immediate help be extended by the District Administration and Police Department Rupnagar to the Himachal Pradesh Forest Officials in order to stop and curb any further violations and encroachment activities as and when so asked for.
- vii. No project be undertaken on the land in question without prior approval of the Central Government under the Forest Conservation Act, 1980.

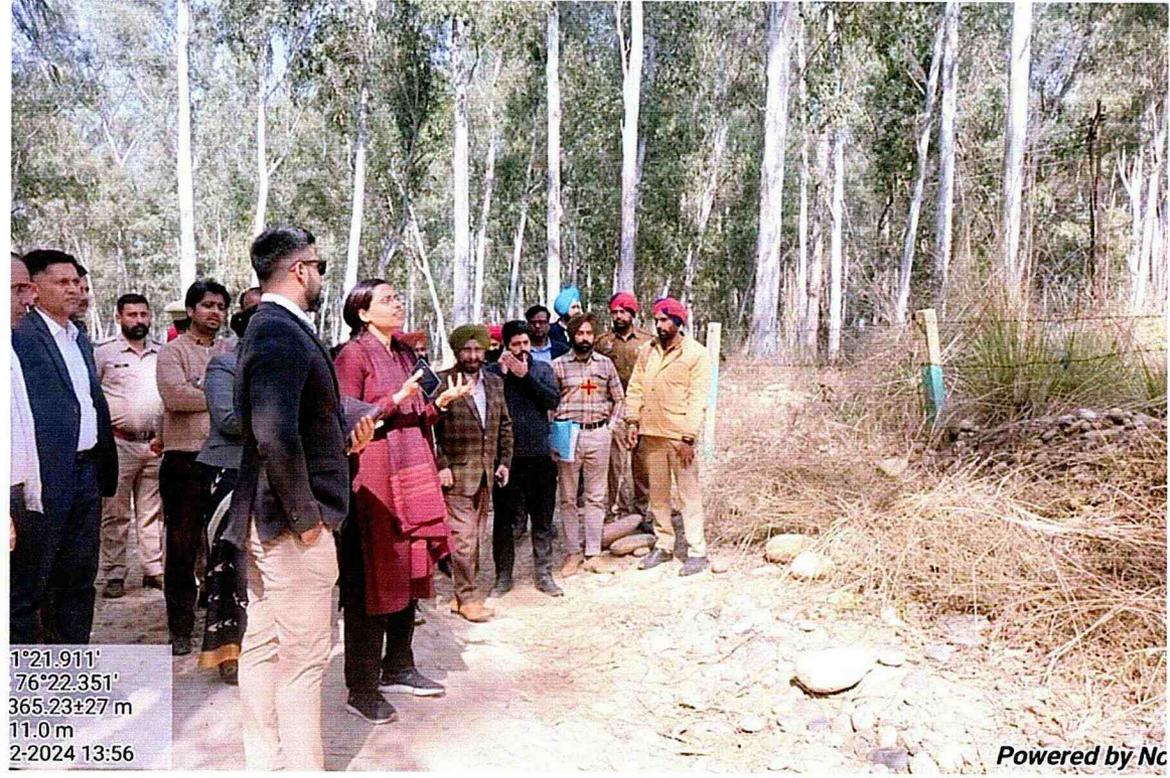
Thereafter, it was informed that the matter regarding implementation of directions issued by Hon'ble NGT was earlier reviewed by ADC (G), Rupnagar on 30.05.2023 and the point wise compliance of decisions taken during the last meeting was discussed, which is as under:

Sr. No.	Decisions of meeting held on 30.05.2023	Compliance submitted by Concerned Department
1.	District Revenue Officer, Rupnagar will form a joint committee after coordinating with the District Revenue Officer, Una, Himachal Pradesh and send the compliance report within one month.	<ul style="list-style-type: none"> • DRO Rupnagar, informed that the demarcation of land in question has already been done by the Revenue Officials of Himachal Pradesh, however, fencing opposite to the railway line area couldn't be completed due to eviction/alleged kabza made on that particular land by few people. • It was also informed that the same matter is also sub-judice in Hon'ble Punjab & Haryana High Court. • DRO Rupnagar was directed to report regarding current status of litigation/court case/encroachment as well as status of fencing work to be carried out on encroached land under litigation, within one week.
2.	Department of Police will submit the Action taken report to Deputy Commissioner, Rupnagar as well as Punjab Pollution Control Board within two days.	<p>SSP Rupnagar vide letter dated 2.06.2023 has informed that:</p> <ul style="list-style-type: none"> • FIR has been lodged against the 2 no. accused Daljeet Singh and Akash Rana on 30.01.2023 u/s 2 of Forest Conservation Act, 1980 & Rule No. 9 of Forest Conservation Rule 2003, Section 15/16 of Environmental Protection Act, Section 57 of Biological Diversity Act 2005, u/s 189/379/425/441 IPC & Section of Prevention of Damage to Public Property Act, 1984. • Both accused Daljit Singh and Akash Rana have

		been investigated on 06.05.2023 and 15.05.2023 as per the order of Hon'ble Punjab and Haryana High Court Chandigarh. After obtaining the land related records from the Forest Department, Himachal Pradesh, the suit challan will be prepared and submitted to the court. During the investigation, if the involvement of any other person is found, action will be taken against him as per law.
3.	District Forest Officer, Rupnagar to coordinate the matter regarding Environmental Compensation with SDM Nangal.	<ul style="list-style-type: none"> • DFO, Rupnagar informed that the damage compensation for 23 trees by assessment of Rs. 1,31,500/- has been given to District Forest Officer, Una Himachal Pradesh by District Forest Officer, Rupnagar vide letter no. 9375 dated 27.12.2022. • ADC (G) directed DFO Rupnagar to recover the compensation from 2 no. accused and deposited the same into Punjab Treasury within 3 days and will give clear cut report to the Deputy Commissioner, Rupnagar.
4.	PPCB will be coordinating with District Forest Officer, Rupnagar regarding imposition of Environmental Compensation in the above matter.	Xen, PPCB has been directed to coordinate the matter regarding deposition of Environmental Compensation with DFO Rupnagar.
5.	PPCB shall send directions of Hon'ble NGT to the stakeholder departments of District Rupnagar (Sub Divisional Officer, Distt. Town Planner, Executive Officer & Senior Superintendent of Police) for not allowing any project at said site, without obtaining prior permission under the Forest Conservation Act, 1980.	Necessary instructions regarding no construction of project have already been passed to all Departments vide this office letter no. 1559-63 dated 13.06.2023.

It was also decided that another review meeting under the Chairmanship of the Deputy Commissioner Rupnagar shall be held in the next week and DRO, Rupnagar was directed to call all concerned officers for the review meeting, so that report may be submitted to Hon'ble NGT by 30.09.2023.

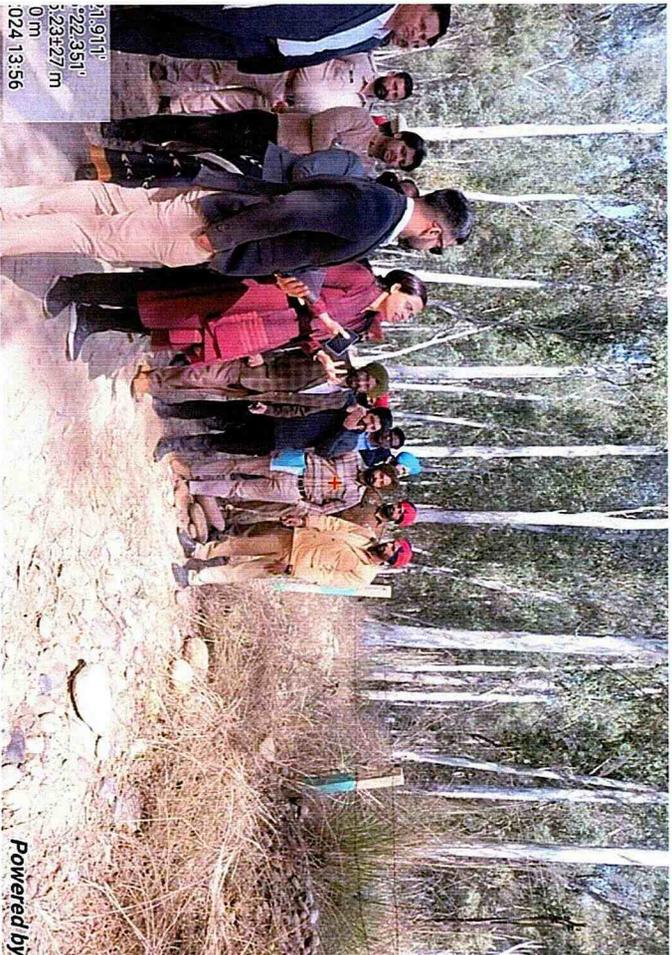






22.094
 *22.337
 1.93436 m
 m
 024 13:51

Powered by



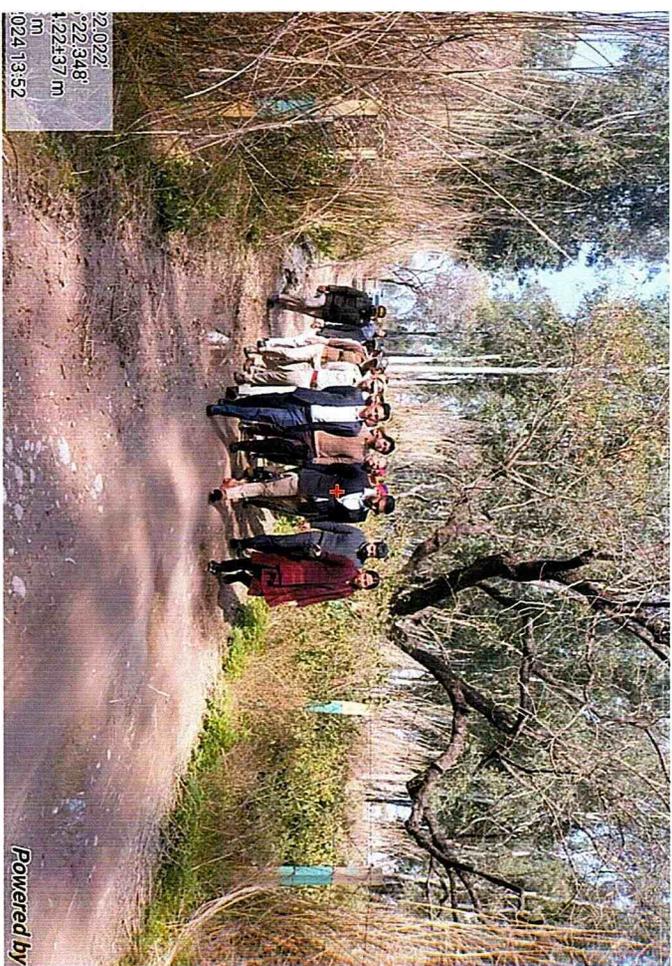
21.911
 *22.351
 1.93427 m
 0 m
 024 13:56

Powered by



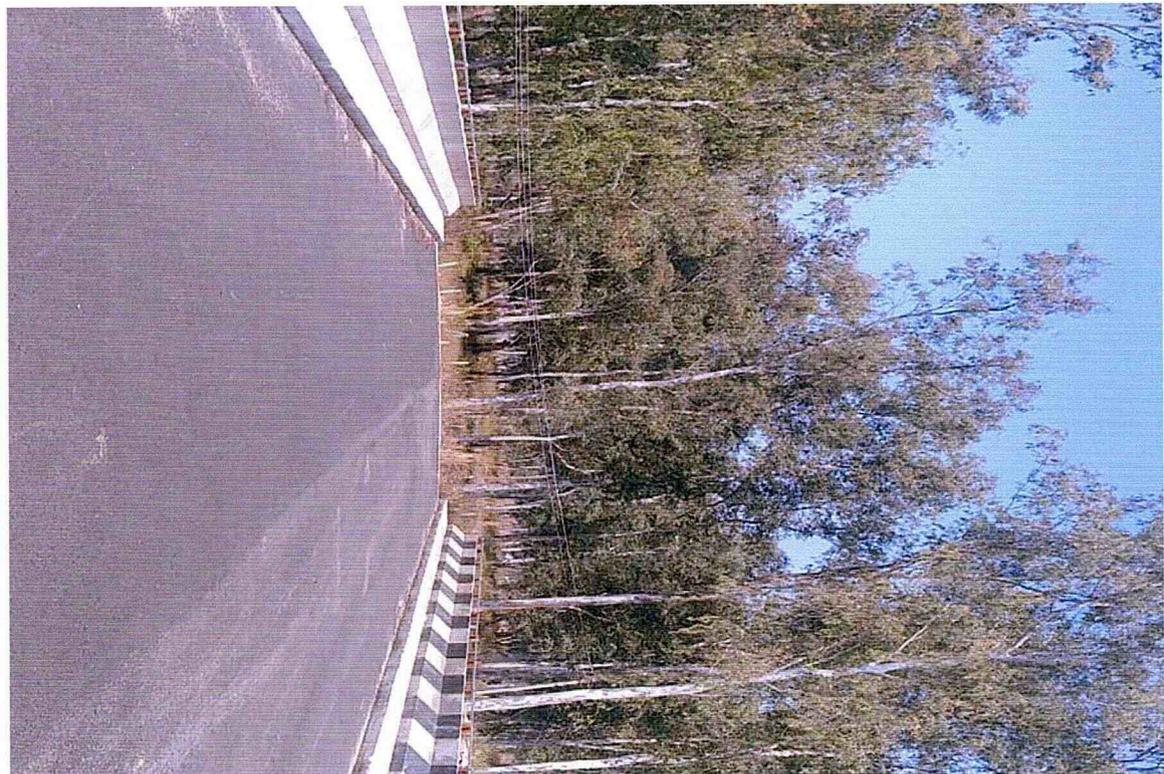
22.022
 *22.348
 1.92437 m
 m
 024 13:52

Powered by



22.022
 *22.348
 1.92437 m
 m
 024 13:52

Powered by



1°22.022'
76°22.348'
374.22±37 m
7.5 m
2-2024 13:52

